

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 103
IB-258/ND/2021

IN THE MATTER OF:
PNB Housing Finance Ltd.

....APPLICANT

Vs.

Ms. Sangita Arora

....RESPONDENT

Section
Under Section 95(1) of IBC

Order delivered on 19.07.2021
(Virtual Hearing)

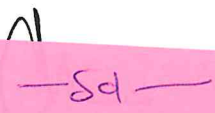
Coram:
DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

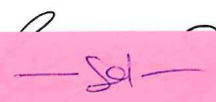
For the Financial creditor/Petitioner :Ms. Astha and Ms. Gauri Goel,
Advocates.
For the Applicant :Mr. Kanishk Khetan, Advocate.

ORDER

IA No. 2556 of 2021

This is an application under Rule 11 of the NCLT Rules seeking the dismissal of Company Petition No. 258/ND/2021 along with the affidavit. Ld. Counsel for the applicant has submitted that this application has now become infructuous. Ld. Counsel for the respondent is also present. Therefore, the present IA is **dismissed as withdrawn.**


(Hemant Kumar Sarangi)
Member (T)


(P.S.N. Prasad)
Member (J)

(Annu)